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## PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court.  
Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

HOME DEPARTMENT  
NOTIFICATION*The 15th November 1944*

**No. 3326-G.**—The following notification, by the Government of Sind, is republished for general information.

By order of the Governor

J. E. MAHER

*Chief Secretary to Government*

## HOME DEPARTMENT (SPECIAL)

*Karachi, 5th September 1944*

**No. S.-17/14/4-H.(S)/44**—In exercise of the powers conferred by section 19 of the Indian Press (Emergency Powers) Act, 1931, the Government of Sind are pleased to declare all copies, wherever found, of the book in Sindhi entitled *Satiarath Parkash and Quran*, written by Chetandev Verma and published by Bhagwan G. Tolani at the Kohinoor Printing Press, Hyderabad (Sind), and all other documents containing copies, reprints, translations of, or extracts from, the said book to be forfeited to His Majesty, on the ground that it appears to the Government of Sind that the said book contains words of the nature described in clause (h) of section 4 (1) of the said Act.

By order of the Governor of Sind

A. P. LEMESURIER

*Chief Secretary to Government*FINANCE DEPARTMENT  
NOTIFICATIONS*The 11th November 1944*

**No. 7586-F.**—The following notification, published by the Government of India, Finance Department, is republished for general information.

By order of the Governor

V. RAMANATHAN

*Deputy Secretary to Government**Simla, 19th October 1944*

**No. F. 46(9) R. 11/44**—In pursuance of sub-rule (1) of rule 19 of the Defence Savings Provident Fund Rules, the Governor-General in Council is pleased to direct that the following further amendment shall be made in the said Rules, namely:—

After rule 5 of the said Rules, the following rule shall be inserted, namely:—

“5-A. Any Government servant who, after retirement, is re-employed in the service of the Crown in India, other than in the Railway services, may, immediately on withdrawal of the amount standing to his credit in any other Government Provident Fund or a Railway Provident Fund, deposit such amount in the Fund”.

K. R. P. AIYANGAR

*Dy. Secy. to the Govt. of India**The 15th November 1944*

**No. 7688-F.**—The following notification, issued by the Government of India in the Finance Department, is republished for general information.

By order of the Governor

J. E. MAHER

*Chief Secretary to Government**Simla, 24th October 1944*

**No. F. 46(9)-R.II/44**—In pursuance of sub-rule (1) of rule 19 of the Defence Savings Provident Fund Rules, the Governor-General in Council is pleased to direct that the following further amendment shall be made in the said Rules, namely:—

After rule 5 of the said Rules, the following rule shall be inserted, namely:—

“5A. Any Government servant who, after retirement, is re-employed in the service of the Crown in India, other

than in the Railway services, may, immediately on withdrawal of the amount standing to his credit in any other Government Provident Fund or a Railway Provident Fund, deposit such amount in the Fund”.

B. C. A. COOK

*Dy. Secy. to the Govt. of India*LAW DEPARTMENT  
NOTIFICATION*The 13th November 1944*

**No. 4155-L.**—The following notifications, issued by the Government of India in the Legislative Department, are republished for general information.

By order of the Governor

C. G. NAIR

*Secretary to Government**New Delhi, 28th October 1944*

**No. F. 243/44-C. & G. (Judl.)**—In exercise of the powers conferred by clause (a) of rule 8-B of Order XXVII of the First Schedule to the Code of Civil Procedure, 1908 (Act V of 1908), the Central Government is pleased to direct that the following further amendment shall be made in the notification of the Government of India in the Legislative Department, No. F. 223/42-C. & G. (Judl.), dated the 17th February 1944, namely:—

In the said notification, for the words, brackets and letters “or (vii) the State Railways Coal Department” the following shall be substituted, namely:—

“(vii) the Bengal-Nagpur Railway, or

(viii) the State Railways Coal Department”.

*New Delhi, 28th October 1944*

**No. F. 243/44-I/C. & G. (Judl.)**—In pursuance of rules 2 and 8, read with clause (a) of rule 8-B of Order XXVII of the First Schedule to the Code of Civil Procedure, 1908 (Act V of 1908), the Central Government is pleased to direct that the following further amendment shall be made in the notification of the Government of India in the Legislative Department, No. F. 223/42-I/C. & G. (Judl.), dated the 17th February 1942, namely:—

In the said notification, for the words, brackets and letters “or (vii) the State Railways Coal Department” the following shall be substituted, namely:—

“(vii) the Bengal-Nagpur Railway, or

(viii) the State Railways Coal Department”.

K. SUNDARAM

*Dy. Secy. to the Govt. of India*DEPARTMENT OF SUPPLY AND TRANSPORT  
NOTIFICATIONS*The 15th November 1944*

**No. 20333-S.T.**—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor

C. S. JHA

*Secretary to Government**New Delhi, 30th September 1944*

**No. LS/W(3)**—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Indian Woollen Goods (Control) Order, 1944, namely:—

In clause 8 of the said Order, before the word “No” where it occurs for the first time, the following words shall be inserted, namely:—

“Except with the permission of the Central Government,”

New Delhi, 14th October 1944

No. LS/W(3)—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Indian Woollen Goods (Control) Order, 1944, namely:—

In the said Order—

(1) Clause 5(2) shall be amended to read as follows:—

“No person shall sell by retail any Indian woollen goods other than controlled woollen goods at a price higher than the maximum retail price fixed by the Central Government or, where such price has not been fixed, at a price exceeding the cost of production of the goods by more than 27 per cent thereof.”

(2) In clause 8(f) for the figure “54” the figures “54/56” shall be substituted, and for the figure “29” the figures “27/28” shall be substituted.

N. O'H. O'NEILL

Dy. Secy. to the Govt. of India

The 15th November 1944

No. 20335-S.T.—The following notification, issued by the Government of India, Department of Industries and Civil Supplies, is hereby republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

NEWSPRINT CONTROL

New Delhi, 2nd September 1944

No. N-113/43—In exercise of the powers conferred by clause (b) of sub-rule (2) of rule 81 of the Defence of India Rules, and in supersession of notifications Nos. N-113/43 and N-19(3)-A/44, dated the 6th November 1943 and 23rd May 1944, respectively, the Central Government is pleased to direct that no person shall sell newsprint—

(a) if in reels, at a price higher than 5½ annas per lb. at any customs port or 6 annas per lb. at any other place;

(b) if in sheets, at a price higher than 7 annas per lb. at any customs port or 7½ annas per lb. at any other place; and

(c) if any other form, as for example, waste newsprint including clippings and reel ends, at a price higher than 3½ annas per lb.

J. D. KAPADIA

Deputy Secy. to the Govt. of India

The 15th November 1944

No. 20342-S.T.—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

Bombay, 21st October 1944

No. 1/2(123)/44-C.G (C.S.)—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (No. XXXV of 1943), and in partial modification of the notification of the Government of India in the Department of Industries and Civil Supplies, No. F. 22(26)-C.S.(C)/43, dated the 6th May 1944, the Central Government is pleased to fix, as follows, the maximum prices which may be charged by a dealer or producer in respect of the two brands of cigarettes of Messrs. Golden Tobacco Company specified below; Provided that where cigarettes are subject to any local or Provincial taxation, the dealers of that locality may charge a price in excess of the maximum which would be just sufficient to cover the tax.

Brand Retail selling price

	Rs. a. p.
Diamond Indian Goldflake	0 1 3 per packet of ten
Ela	0 2 6 per packet of ten

C. C. DESAI

Joint Secy. to the Govt. of India

New Delhi, 23rd September 1944

No. 21 (7)-G.C./44—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to fix the prices in respect of E. I. Tanned Kips specified below:—

	Prime Tannage			Coconadas			Best Tannage		
	Rs.	A.	P.	Rs.	A.	P.	Rs.	A.	P.
4/4½ lbs. II	1	12	1	1	10	11	1	10	3
Run	1	9	10	1	8	8	1	8	9
IV	1	7	6	1	6	5	1	5	9
V	1	4	4	1	3	2	1	2	9
7/5½ lbs. II	1	12	1	1	10	11	1	10	3
Run	1	9	10	1	8	8	1	8	9
IV	1	7	6	1	6	5	1	5	9
V	1	4	4	1	3	2	1	2	9

Primo Tannage Rs. A. P. Coconadas Rs. A. P. Best Tannage Rs. A. P.

6/6½ lbs. II	1	10	11	1	10	11
Run	1	8	8	1	6	5
IV	1	6	5	1	3	2
V	1	3	2	1	12	2
7/7½ lbs. II	1	12	2	1	9	6
Run	1	9	6	1	6	10
IV	1	6	10	1	3	0
V	1	3	0	1	12	3
8/8½ lbs. II	1	12	3	1	9	7
Run	1	9	7	1	6	11
IV	1	6	11	1	3	1
V	1	3	1	1	12	3
10/12 lbs. II	1	12	3	1	9	7
Run	1	9	7	1	6	11
IV	1	6	11	1	3	1
V	1	3	1	1	6	4
15/16 lbs. II	1	6	4	1	3	11
Run	1	3	11	1	1	7
IV	1	1	7	0	14	8
V	0	14	8	0	14	8

Prime Trichies in [MKM] Mark at annas three per lb. above Prime Tannage.

Prime Trichies in [MBS] and [SS] Marks at 0-2-9 above Prime Tannage.

Inferior Fifths

4/4½ lbs. ...	1	0	1
5/5½ lbs. ...	1	0	1
7/7½ lbs. ...	0	15	6
10/12 lbs. ...	0	15	6
8/8½ lbs. ...	0	15	6
6/6½ lbs. ...	1	0	1
15/16 lbs. ...	0	11	11

Cow Calf—Range up to 3 lbs.

	Prime Tannage		Coasts		Best Tannage	
	Rs.	A. P.	Rs.	A. P.	Rs.	A. P.
II	2	2	2	1	2	0
Run (20/60/20)	1	15	2	14	1	13
IV	1	12	1	11	1	10

Cow Calf in all grades range up to 4 lbs. at annas two per lb. less than range up to 3 lbs.

“Inferior Fourths” Cow Calf at annas six per lb. less than best

Cow Calf Fourths.

Buff Calf—Range under 4 lbs.

	Prime & Best Tannage		Coasts		Best Tannage	
	Rs.	A. P.	Rs.	A. P.	Rs.	A. P.
II	1	5	0	7	1	4
Run 50/50	1	3	6	1	2	6
III	1	2	0	1	1	0

Inferior III Buff Calf all Tannages Rs. 0-11-11

Notes—1. In this Notification E. I. Kips will mean vegetable

tanned cow hides, cow calf and buff calf as described in the schedule.

2. The prices as notified in the schedule (above) are applicable

from the 1st September 1944 to the 31st December 1944.

3. From the 1st January 1945 to the 31st March 1945 the prices

for all grades and weights of E. I. Tanned Kips will be reduced by

0-1-6 per lb. but prices of cow and buff calf will remain as given in

the schedule until further notice.

4. From the 1st April 1945 there will be a further reduction

of 0-1-6 per lb. on all grades and weights of E. I. Tanned Kips but

prices of cow and buff calf will remain unaltered until further notice.

5. Maximum prices at which E. I. Tanned Kips may be sold are

as follows:—

(a) Retail sales to consumers in India—Schedule prices plus

10% to which may be added a freight allowance as given below:—

For sales in Province of Bengal	0	0	3 per lb.
Ditto U. P.	0	0	8
Ditto Punjab	0	1	4
Ditto Bombay	0	0	3
Ditto N.W.F.	0	1	7
Ditto Bihar	0	1	2
Ditto C.P.	0	0	8
Ditto Sind	0	1	6
Ditto Orissa	0	0	9

(b) Sales to direct importers—Schedule prices plus 3%

(c) Other sales—Schedule prices

The above maximum prices are for delivery to purchaser

including all charges.

New Delhi, 28th October 1944

No. 21 (7)-G.C./44—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to direct that the following amendments shall be made in the I. & C. S. Department Notification No. 21 (7)-G.C./44, dated the 23rd September 1944, namely:—

In the said notification—

Under the heading “Cow Calf—Range up to 3 lbs.”—

(1) against “Run (20/60/20)” in the column for “Coasts”

for “Rs. 2/14/2” “Rs. 1/14/2” shall be substituted.

(2) the following entries shall be added, namely:—

Prime Trichy “Cow Calf” in [MKM] marks at annas three per lb. above prime tannage.

Prime Trichy “Cow Calf” in [MBS] and [S.S.] marks at annas two pies nine per lb. above prime tannage.

H. AHMED

Deputy Secy. to the Govt. of India

The 15th November 1944

No. 29354-S.T.—The following notification, issued by the Government of India, in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor  
C. S. JHA

Secretary to Government

New Delhi, 11th November 1944

No. F. 22(164)AP/44—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), and in supersession of the notification of the Government of India in the Department of Industries and Civil Supplies No. F. 22(164)AP/44, dated the 26th August 1944, the Central Government is pleased to fix as follows the maximum prices which may be charged by a dealer or producer in respect of vegetable ghee and preparations known as Tawds or Tawra, which are a mixture of vegetable ghee and oil and ghee.

PART I

Prices of vegetable ghee sold loose or in large packs (Minimum 35 lbs. net contents) :—

	The price at which the manufacturer or manufacturer's distributing agents may sell	Wholesale price (namely price for minimum of 35 lbs. in manufacturer's original sealed container)	Retail price (namely price for vegetable ghee sold loose in small quantities)
	Per lb. Rs. A. P.	Per lb. Rs. A. P.	lb. Rs. A. P.
(a) Bombay town and suburbs.	0 9 0	0 9 9	0 10 6
(b) Bombay Presidency (excluding Bombay town and suburbs), Madras, Central Provinces and Berar, Coorg and Panth Plploda.	0 9 9	0 10 6	0 11 0
(c) The Punjab, the United Provinces, The North-Western Frontier Province, Bihar, Sind, Boluchistan, Delhi and Ajmer.	0 11 0	0 11 9	0 12 6
(d) Bengal, Assam and Orissa.	0 11 0	0 11 9	0 12 6

PART II

Retail prices of small packs of all brands of vegetable ghee are fixed as follows :—

	Rs. A. P.
10 lb. tin .. .. .	7 15 0
9 " " " .. .. .	7 4 0
5 " " " .. .. .	4 3 6
3 " " " .. .. .	2 12 0
2 " " " .. .. .	1 12 0
1 " " " .. .. .	0 14 3

The prices given above, both in Part I and in Part II, are inclusive of freight but exclusive of octroi, terminal tax, sales tax, and similar taxes, which may be added where they are levied.

Bombay, 11th November 1944

No. 1/2(101)/44-CG(CS)—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to fix as follows the maximum prices which may be charged by a dealer in respect of certain makes of Gramophone Records and Gramophone Needles specified below :—

PART I  
GRAMOPHONE RECORDS

Trade mark	Size	Retail selling price	
		Standard Category	Celebrity Category
		Rs. A. P.	Rs. A. P.
1. H. M. V. .. .. .			
Columbia .. .. .			
Parlophone .. .. .			
Brunswick .. .. .			
Hindustan .. .. .			
Taj .. .. .			
New theatres .. .. .			
Senola .. .. .			
Megaphone .. .. .			
Megaphone—new theatres .. .. .			
Jienophone .. .. .			
Nishat .. .. .			
Pioneer .. .. .			
Pioneer—new theatres .. .. .	12"	4 0 0	5 8 0
Bharat .. .. .			
Jaybharat .. .. .			
King .. .. .			
Tiger .. .. .			
Victoriaphone .. .. .			
Nizam .. .. .			
Star Hindustan .. .. .			
American phone .. .. .			
Kohinoor .. .. .			
Shehanshai .. .. .			
Decca (Red label) .. .. .			
2. Ditto .. .. .	10"	3 0 0	4 0 0
3. Ditto .. .. .	9"	2 4 0	
4. Ditto .. .. .	7"	1 8 0	
5. Twin .. .. .			
Regal .. .. .			
Regal-zono .. .. .	10"	2 0 0	
Rex .. .. .			
Orient .. .. .			

Trade mark	Size	Retail selling price	
		Standard Category	Celebrity Category
		Rs. A. P.	Rs. A. P.
6. Twin .. .. .	9"	1 10 0	
Regal .. .. .			
Regal-zono .. .. .			
Rex .. .. .			
Orient .. .. .	8"	1 8 0	
7. Ditto .. .. .			
8. Magenta (label of H. M. V.) .. .. .	10"	2 8 0	
Columbia and Parlophone .. .. .			
Decca-Kid Kord (Blue label) .. .. .			

## PART II

## GRAMOPHONE NEEDLES

Serial No.	Description, make and other particulars	Size	Retail selling price
			Rs. A. P.
1	Steel 'His Master's Voice' or 'Columbia.'	Per box of 200 needles.	1 8 0
2	Long Playing 'High Fidelity' (H.M.V.) and 'Chromium' (Columbia).	Per packet of 10 needles.	1 8 0
3	Steel-Twin .. .. .	Per box of 200 needles.	0 14 0
4	Silent Stylus (H.M.V.)	Per packet of 10 needles.	2 8 0
5	Duragold Needles (Columbia).	Per packet of 100 needles.	2 0 0
6	Steel needles (other than those specified above) of European or Indian make.	Per box or packet of 200 needles.	1 4 0
7	Steel needles (other than those specified above) of other foreign makes.	Ditto .. .. .	0 10 0

## PART III

## SPRINGS AND SOUND BOXES

Article	Make	Retail selling price	
		Rs. A.	P.
Sound Box .. .. .	H. M. V. .. .. .	15	0 0
Ditto .. .. .	All other makes .. .. .	9	0 0
Main Spring 1" and below.	Any make .. .. .	5	0 0
Main Spring above 1"	Ditto .. .. .	9	8 0

NOTE—The producers and wholesalers shall allow the retailers a minimum discount of 25 per cent on records and needles and 20 per cent on springs and sound boxes. Freight and packing charges shall be borne by producers or wholesalers as the case may be.

C. C. DESAI

Joint Secy. to the Govt. of India

## COMMERCE AND LABOUR DEPARTMENT

## NOTIFICATION

The 15th November 1944

No. 6179-Com.—The following notification, issued by the Government of Orissa, Department of Labour, is republished for general information.

By order of the Governor

C. G. NAIR

Secretary to Government

Dated Simla, 2nd November 1944

No. L.-W. I. S.815—In pursuance of section 8 of the War Injuries (Compensation Insurance) Act, 1943 (XXIII of 1943), the Central Government is pleased to direct that the following further amendments shall be made in the notification of the Government of India in the Department of Labour, No. L.-W. I. S. 828(3), dated the 16th December 1943, namely:—

In the schedule annexed to the said notification, items 1, 7, 10, 11, 12, 13, 14, 15, 16, 18, 20, 23, 27, 29, 32, 34, 35, 40, 44, 47, 48, 49, 53, 54, 60, 61, 63, 65, 66, 77, 82, 83, 84, 85, 89, 91, 93, 95, 100, 102, 106, 109, 113, 120, 122 and 123 shall be omitted.

P. K. PUSHPARAJ

Under-Secretary to the Govt. of India